

CORRIGENDUM TO PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS / BENEFICIAL OWNERS OF THE EQUITY SHARES OF

AGRO DUTCH INDUSTRIES LIMITED

(Registered Office: S.C.O 30, 2nd Floor, Sector 33-D, Chandigarh - 160 020)
Tel No.: +91-0172-2663336 Fax No. +91-0172-2604045 Email: chd@agro-dutch.com

This is Corrigendum to Public Announcement ("PA") issued by Karvy Investor Services Limited on behalf of Mr. Malvinder Singh Bhinder, Mr. Gurpreet Singh Bhinder, M/s Penta Homes Private Limited (hereinafter collectively referred to as "Acquirers") and M/s Vishwa Calibre Builders Private Limited ('Person Acting in Concert'/'PAC') in the Financial Express, Loksatta, Jansatta and Tribune on January 21, 2010. This corrigendum is being issued in connection with the proposed Open Offer to the Equity Shareholders of Agro Dutch Industries Limited (the "Company") by the Acquirers and PAC. This Corrigendum should be read in conjunction with the PA made to the Shareholders/Beneficial Owners of the Company. The terms used but not defined in this corrigendum shall have the same meaning assigned to them in the PA.

Activities	Date	Day
Specified Date (for the purpose of determining the names of the shareholders to whom the Letter of Offer would be sent)	February 18, 2010	Thursday
Date by which the Letter of Offer to be despatched to the shareholders	March 02, 2010	Tuesday
Date of Opening of the Offer	March 10, 2010	Wednesday
Date of Closing of the Offer	March 29, 2010	Monday

The Equity Shareholders/Beneficial Owners of the Company may please note the following amendments to the PA:

- The "Last date of revising the Offer price" may be read as "**Wednesday, March 17, 2010**" instead of "**Thursday, March 18, 2010**".
- In clause 3.1.3 (i), the date of incorporation of Penta Homes Private Limited may be read as "**July 9, 2002**" instead of "**July 7, 2002**".
- In clause 3.1.3 (v), the "Return on Networth (%)" for the Years ended March 31, 2007 and March 31, 2008 may be read as "**(0.96)**" and "**(3.63)**" instead of "**(0.01)**" and "**(0.04)**" respectively.
- In clause 3.2.1 (vi), the "Networth" (Rs. In Lakhs) for the years ended March 31, 2007 and March 31, 2008 may be read as "**1071.72**" and "**1084.21**" instead of "**1074.75**" and "**1087.36**" respectively. Further, the "Book Value per share (Rs.)" for the years ended March 31, 2007, March 31, 2008 and March 31, 2009 may be read as "**318.39**", "**322.10**" and "**317.89**" instead of "**319.30**", "**323.04**" and "**318.82**" respectively.
- In clause 9.4 of the Public Announcement, the phrase "The Registrar to the Offer has open a special depository account..." may be read as "**The Manager to the Offer has opened a special depository account...**".
- In clause 9.13 of the Public Announcement, the phrase "The Registrar to the Offer will hold in trust the Equity Shares/Share Certificates..." may be read as "**The Registrar and Manager to the Offer will hold in trust the Equity Shares/Share Certificates...**".

Other terms and conditions of the original PA remain the same.

Issued by Manager to the Offer, Karvy Investor Services Limited, on behalf of the Acquirers and PAC



Karvy Investor Services Limited

46, Avenue 4, Street No. 1, Banjara Hills, Hyderabad – 500 034; Tel. Nos: 040-23428774/23312454;
Fax No: 040-2337 4714; Email: cmg@karvy.com; Contact Person: Mr. M P Naidu

Place: Hyderabad
Date: February 25, 2010

Size: 16 x 16